

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 882/2019

Sh. Gurbhej Singh Gill

.....Applicant

Versus

State of Punjab

.....Respondent

Status / Factual and Action taken report in compliance of order dated 30.10.2019 of this Hon'ble Tribunal through Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.

RESPECTFULLY SHOWETH

1. The Hon'ble National Green Tribunal has taken cognizance of a letter written by Gurbhej Singh Gill, Advocate of Vill. Hassu, Tehsil Kalianwali, Distt. Sirsa (Haryana) against the operation of Guru Gobind Singh Refinery located in Vill. Phullo Khari, Tehsil Talwandi Sabo, Distt. Bathinda (in short GGSR) and the application was treated as O.A No. 882 of 2019. The Hon'ble Tribunal was pleased to pass an order dated 30.10.2019, whereby the Punjab Pollution Control Board has been directed to submit a factual and action taken report in the case.
2. That in compliance to order dated 30.10.2019, it is submitted that the Board has examined the matter and it is respectfully submitted that Guru Gobind Singh Refinery named as M/s HMEL-Mittal Energy Limited, Vill. Phullokhari, Tehsil Talwandi Sabo, Distt. Bathinda was established in 2012 after obtaining consent to establish (NOC) from Punjab Pollution Control Board and Environment Clearance from Ministry of Environment & Forest, Govt. of India. The industry was granted consent to establish (NOC) vide no. BTI/NOC/2008/27 dt. 15.09.2008.
3. That the industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act,

1981 vide no. CTOW/Renewal/BTI/2019/9511579 & CTOA/Renewal/BTI/2019/9511030 dt. 29.07.2019, respectively, for LPG @ 2889 TPD, Naptha @ 2615 TPD, Gasoline (R) @ Bharat IV - 3919 TPD, Gasoline (P) @ Bharat IV - 75 TPD, ATF @ 1500 TPD, Kerosene @ 600 TPD, Diesel @ Bharat IV – 14527.8 TPD, Sulphur @ 622 TPD, Coke @ 2974 TPD, Hexane @ 15 TPD, Motor Turpentine Oil @ 75 TPD, Poly Propylene @ 1500 TPD and Bitumen @ 1560 TPD. The consents are valid upto 31.03.2022 with certain conditions mentioned therein.

4. That the industrial unit in question namely M/s HMEL Mittal Energy Ltd. has made arrangements for the control of Air and Water pollution for its operations. The industry has installed ETP of capacity 500 KLD for treatment of process effluent streams of oily water stream, Stripped sour water and desalter effluent, which consists of primary treatment section (American Petroleum institute in separators, tilted plate interceptor separator, defused/dissolved air floatation system) and secondary treatment section (sequential batch reactor, membrane bioreactor). The industry has installed STP of capacity 600 KLD. The treated trade and domestic effluent of the industry is used onto land for plantation within its premises and partly recycled back into the process. The industry has installed low Nox burner with 4 no. burners of capacity 240 TPH each, Separate ESP with 2 no. boilers of capacity 300 TPH each, Low Nox burners as APCDs with all furnaces and canopies with DG set of capacity 8250 KVA & 3520 KVA with adequate stack height with all the air polluting sources. The Punjab Pollution Control Board is regularly monitoring the air emissions as well as trade effluent generated/discharged by the industry to ensure compliance of the standards prescribed.
5. That Punjab Pollution Control Board had carried out monitoring of the industrial unit from 18.11.2019 to 22.11.2019. The analysis results of the concentration of various pollutants in its effluent as well as air emissions are tabulated below: -

Effluent monitoring: -

Sr. No.	Parameters	ETP Outlet	Permissible Limit
1	pH	7.3	6.0 – 8.5
2	Total Suspended Solids mg/l	12	20
3	Total Dissolved Solids mg/l	512	-
4	Chemical Oxygen Demand mg/l	36	125
5	Bio-chemical Oxygen Demand mg/l	8	15
6	Total Kjeldahi Nitrogen mg/l	2.6	40

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7	Phosphate mg/l	0.4	3.0
8	Ammonical Nitrogen as N mg/l	1.2	15
9	Total Chromium mg/l	BDL	2.0
10	Lead mg/l	BDL	0.1
11	Hexa Chrome mg/l	BDL	0.1
12	Zinc mg/l	0.48	5.0
13	Sulphide mg/l	BDL	0.5
14	Cyanide mg/l	BDL	0.20
15	Copper mg/l	BDL	1.0
16	Nickel as Ni mg/l	BDL	1.0
17	Mercury mg/l	BDL	0.01
18	Vanadium mg/l	BDL	0.2
19	Phenol mg/l	BDL	0.35
20	Oil & Grease mg/l	BDL	5.0

Emission monitoring: -

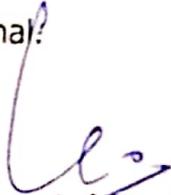
Stack attached with the unit	SPM (mg/Nm ³)	CPCB Limit (SPM)	SO ₂ (ppm)	CPCB Limit (SO ₂)	NO _x (ppm)	CPCB Limit (NO _x)	CO (ppm)	CPCB Limit (CO)	Ni (mg/Nm ³)	V (mg/Nm ³)	H ₂ S (ppm)	CPCB Limit (H ₂ S)
CDU/VDU	10	40	44	659	93	326	11	138	BDL	BDL	N/A	N/A
HGU-I	16	42	8	693	17	330	5	140	BDL	BDL	N/A	N/A
HGU-II	21	38	11	636	23	323	3	137	BDL	BDL	N/A	N/A
Naphtha Super Heater	14	41	38	679	92	329	27	139	BDL	BDL	N/A	N/A
HRSG-I	8	39	7	650	110	325	10	138	BDL	BDL	N/A	N/A
HRSG-II	9	39	9	650	113	325	8	138	BDL	BDL	N/A	N/A
UB-3	11	44	12	730	68	335	9	143	BDL	BDL	N/A	N/A
UB-5	23	30	46	400	97	300	39	-	BDL	BDL	N/A	N/A
UB-6	25	30	52	400	107	300	43	-	BDL	BDL	N/A	N/A
FCCU Heater	11	41	24	678	47	328	38	139	BDL	BDL	N/A	N/A
FCCU Regenerator	38	50	28	500	65	350	12	300	BDL	BDL	N/A	N/A
DHDT	19	40	11	666	29	327	8	138	BDL	BDL	N/A	N/A
VGO	16	41	32	676	50	328	14	139	BDL	BDL	N/A	N/A
NHT	12	39	17	645	86	324	46	137	BDL	BDL	N/A	N/A
SRU-524	-	-	138	-	20	250	36	100	BDL	BDL	3	10
SRU-525	-	-	140	-	19	250	31	100	BDL	BDL	4	10
CCR	15	40	13	659	35	326	39	138	BDL	BDL	N/A	N/A
BBU	BDL	5	10	50	20	250	35	150	BDL	BDL	N/A	N/A
DCU	22	43	23	719	131	334	19	142	BDL	BDL	N/A	N/A

The above analysis shows that concentration of all the pollutants are within the permissible limits as prescribed by the Central Pollution Control Board for Oil Refineries. Carbon Dioxide (CO₂) is not the parameter/pollutant, which has to be monitored. The parameter of the Carbon Monoxide (CO),

which has been mentioned in the letter of applicant, was found to be within the permissible limits from all the stacks.

6. That the complainant is a resident of Haryana State and there seems to be no cause of action in respect of the State Pollution Control Board. If the applicant has any grievance for the contamination of ground water in his village which falls in Haryana, he may approach Haryana State Pollution Control Board.
7. That further, it is submitted that the death of the mother of the applicant cannot be attributed to the cause of air or water pollution for which the applicant has no scientific data. Hence, no ground is made out to take action against the refinery unit.
8. That the factual and action taken Report is hereby submitted for kind consideration and appropriate orders of the Hon'ble Tribunal?

Dated: 24/02/2020


**Environmental Engineer,
Punjab Pollution Control Board-cum-
Nodal Agency**